**Increasing Unemployment**

2050. SHRI SHIVA CHANDRA JHA: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that unemployment has increased under the last three Annual Plans ;

(b) if so, the details thereof and the steps taken by Government for increasing employment under those Annal Plans and the result thereof ; and

(c) the total number of unemployed at the beginning of the Third Five Year Plan and the total unemployed persons at the end of the Third Annual plan ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). The only information available on the subject relates to the number of work seekers on the Live Register of Employment Exchanges which is given below :—

| Date | No. on Live Register |
|---|---|
| 31.3.1966 | 24,69,421 |
| 31.3.1967 | 25,60,503 |
| 31.3.1968 | 28,79,741 |
| 31.12 1968 | 30,11,642 |

The various development programmes which were undertaken during the three Annual Plans have generated more and more employment opportunities.

(c) No reliable estimates are available. The Planning Commission have set up a Committee of Experts on unemployment estimates in August, 1968. The Committee will examine and make recommendations on the methodology of estimating unemployment, labour force growth and employment generation.

———

12.05 hrs.

## CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

**Pro-Pakistan Speech by Sheikh Abdullah**

MR. SPEAKER : Shri Prakash Vir Shastri, Calling-attention.

SHRI H. N. MUKERJEE (Calcutta North-East) : May I rise to a point of order in regard to this ? We have a convention in this House that whatever might be the expressions during the excitement of a debate, in the formulation of questions and items which are printed on the Order Paper, insinuations should be avoided as far as that is possible. Sheikh Abdullah is a citizen of this country...

AN HON. MEMBER : He does not say so.

SHRI H. N. MUKERJEE : Whatever he may say about it, we consider him as a citizen of this country, who is not here to defend himself. I could have understood it if it had been mentioned as the report of a speech which appears to have been of a certain character. But to make a positive statement about a certain person who is not here to defend himself and to have a question or an item on the Order Paper in that manner is something which goes against the grains of parliamentary propriety.

MR. SPEAKER : I think so that it could have been framed 'reported speech'. The expression used could have been avoided.

SHRI S. M. BANERJEE (Kanpur) : We always say 'reported speech'.

MR. SPEAKER : I do not think that I need any seconding. I accept it and I have said exactly the same thing. A phrase like 'reported speech' or something like that would have been better. But anyway, it is there. Shri Prakash Vir Shastri may raise it now.

श्री प्रकाशवीर शास्त्री : (हापुड़) अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर गृह-कार्य मन्त्री का ध्यान आकर्षित करते हुए चाहता हूं कि वह इस बारे में एक वक्तव्य दें :—

'श्रीनगर में 27-2-1969 को शेख अब्दुल्ला के राष्ट्रविरोधी तथा पाकिस्तान-समर्थक भाषण और काश्मीर के मामले में रक्तपात की धमकी।'

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, Government have seen press reports of the deplorable speech made by Sheikh Abdullah in Srinagar on 27th February, in which among other things he is reported to have stated that if the Government of Jammu and Kashmir were to grant proprietory rights to refugees on evacuee property bloodshed would follow. He is also reported to have asked the Kashmiri youth to rise and seek what was due to them and said that the Pakistani youth had shown them the way. The Government of Jammu and Kashmir are closely examining the speech with a view to deciding whether it is actionable under the law.

I would like to add that the report that I just got on teleprinter from the Government of Kashmir is as follows. This is the free translation of it in English. The portion in question appears to have a little different version. I thought that I should bring this to the notice of the House also. This is what he seems to have said :

> "We warn the Government that it is playing with fire and the Government of India wants to play a bloody drama here."

This is what he has said. I thought that I should bring this also to the notice of the House.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : He has said 'bloody bath' ?

SHRI Y. B. CHAVAN : He has said that 'The Government of India wants to play a bloody drama here'.

**श्री प्रकाशवीर शास्त्री :** शेख अब्दुल्ला और उनकी जहरीली नीतियां भारत सरकार की पिछली गलत नीतियों का दुष्परिणाम है। तीन बार शेख साहब की जेल भेजा गया और तीनों बार बिना किसी निर्णय पर पहुंचे हुए उनको निकाला गया। अभी भी भारत सरकार शेख अब्दुल्ला के सम्बन्ध में एक परीक्षण कर रही है। शायद वह सोच रही है उनको बिना किसी प्रकार का दोष लगाये हुए छोड़ने से वह प्रभाव हीन होते हुए चले जायेंगे। पर इस प्रकार का जहरीला और आग खोलने वाला वक्तव्य मैं समझता हूँ कि भारत सरकार को भविष्य में निर्णय लेने के लिए पर्याप्त होना चाहिए।

यह जो ध्यान आकर्षण था उसके शब्द यदि आप पढ़ेंगे तो वह यह थे :

"शेख अब्दुल्ला के राष्ट्रीविरोधी तथा पाकिस्तान-समर्थक भाषण" पाकिस्तान समर्थन के सम्बन्ध में गृह-मन्त्री ने अपने इस वक्तव्य में किसी प्रकार का कोई संकेत नहीं दिया है। मेरे हाथ में यह 28 फरवरी का इंडियन एक्सप्रेस जिसमें उनके अपने प्रतिनिधि ने जिसने कानों से उनके भाषण को सुना शेख अब्दुल्ला के भाषण का सार उसमें दिया है। इसमें स्पष्ट रूप से उन्होंने लिखा है कि शेख अब्दुल्ला ने अपने ईद की नमाज के उस भाषण में जनरल अय्यूब के सम्बन्ध में पेट्रयाट शब्द का इस्तेमाल किया, राष्ट्रभक्त व्यक्ति वह है।

**श्री अटल बिहारी वाजपेयी :** मसीहा कहा है।

**श्री प्रकाशवीर शास्त्री :** जी हां मसीहा कहा है।

दूसरे उसमें कहा है कि पाकिस्तान रेडियो को चाहिए कि हमारी नीतियों के सम्बन्ध में खुले हृदय से उदारता के साथ समर्थन दें। मैं नहीं समझता कि गवर्नर ने जो गृह मन्त्री को यह अपनी जानकारी दी है उसमें शेख अब्दुल्ला के पाकिस्तान समर्थन के उस प्रकार के वक्तव्यों को क्यों छिपाया ? गृह मन्त्री ने सदन को इस प्रकार के ध्यान आकर्षण प्रस्ताव में जिसमें कि स्पष्ट उल्लेख किया गया है इस सम्बन्ध में क्यों नहीं जानकारी दी ?

अध्यक्ष महोदय, जब शेख अब्दुल्ला का यह जहरीला प्रचार चल रहा है। उधर पाकिस्तान के अन्दर भुट्टो का भी वही जहरीला प्रचार चल रहा है। मैं गृह मन्त्री जी से यह जानना चाहता हूँ कि इन दोनों के अन्दर क्या किसी प्रकार का कोई अंदरूनी तारतम्य है ? भारत सरकार का जो गुप्तचर विभाग है

उसने क्या किसी प्रकार की उनको जानकारी दी ?

दूसरी बात जो मैं विशेष रूप से जानना चाहता हूं वह यह कि जो शेख अब्दुल्ला ने खूनी क्रान्ति की धमकी दी उसका मुख्य आधार यह है कि कश्मीर जो पाकिस्तान के अधिकार में है वहां से आए हुए शरणार्थी जो कि जम्मू में आकर बस गये है और यहां से जो मुसलमान सन् 1947 में पाकिस्तान चले गये थे उनकी जमीनों पर किसानों का अधिकार है। गजेन्द्रगडकर कमिशन ने अपनी रिपोर्ट में यह सुझाव दिया है कि उनको मालिकाना हक़ उस पर मिलना चाहिए। अध्यक्ष महोदय, जिस प्रान्त से आप आते है अभी तेलंगाना के एजिटेशन में इसी सरकार ने यह नीति अपना ली है कि तेलंगाना को विशेष अधिकार दिये जायें। फिर मेरी समझ में नहीं आता है कि जम्मू के अन्दर जो लोग 22 साल से रह रहे हैं, गजेन्द्रगडकर कमिशन की रिपोर्ट है कि उनको भी मालिकाना अधिकार प्राप्त हो उनको फिर क्यों इस प्रकार खूनी क्रान्ति की धमकी दी जाय। मेरी सबसे बड़ी आपत्ति यह है और जिसको कि मैं गृह मन्त्री श्री चव्हाण से जानना चाहता हूं कि कल जम्मू काश्मीर असेम्बली में कांग्रेस पार्टी के तीन मेम्बरों ने खुले अपने भाषण में कहा है कि गजेन्द्रगडकर कमिशन की रिपोर्ट के मानने का अभिप्राय: होगा कि राज्य को भारत से बिलकुल पृथक कर दें। कल के टाइम्स आफ इंडिया में इस प्रकार का जम्मू कश्मीर कांग्रेस का एक प्रस्ताव भी निकला है और अभी तक शेख अब्दुल्ला के उस जहरीले वक्तव्य पर सादिक साहब भी चुप हैं और कासिम साहब भी चुप हैं।

गजेन्द्रगडकर कमिशन की रिपोर्ट के संबंध में भारत सरकार की नीति क्या है ? इस प्रकार के निष्पक्ष आयोग का प्रतिवेदन आने के बाद भी कि जिसमें गजेन्द्रगडकर के अलावा श्री तैय्यबजी जैसे निष्पक्ष विदेश मन्त्रालय के व्यक्ति और श्री शंकर प्रसाद ये जिनका कि प्रारम्भ से जम्मू कश्मीर के साथ सम्बन्ध रहा है भारत सरकार क्यों चुप बैठी हुई है और उसको कब से लागू करना चाहती है ?

तीसरी बात जो मैं जानना चाहता हूं वह यह है कि इस प्रकार का वह खुलमखुल्ला जहरीले और खूनी क्रान्ति सम्बन्धी बयान कब तक कश्मीर में भारत सरकार देने के लिए खुली छूट देना चाहती है ?

SHRI Y. B. CHAVAN: The hon. Member has raised a large number of questions. I will try to deal with them as far as I can.

First of all, he said that I had not made reference to certain portions of Sheikh Abdullah's speech. I thought I should not quote the whole speech here but only the relevant portions which were rather deplorable. One was his reference to a 'bloody drama' or 'blood-bath' or whatever it is. The other was adout expecting the youth to rise and take action on the pattern of Pakistani youth etc. I have made those references. The other portions are also there; I have seen those reports.

Certainly, whatever he has said about Ayub is something which is very deplorable. His trying to portray a picture of Ayub in the context of Kashmir or India is something very deplorable.

We know Sheikh Abdullah sometimes takes the opportunity to make some brave speeches here and there. Ultimately, we will have to make an assessment of what exactly he is likely or not likely to do. It is on that assessment that we will have to decide what action to take. In this matter, we are in very close contact with the Government of Jammu and Kashmir.

SHRI RANDHIR SINGH (Rohtak): Put him in jail again.

SHRI Y. B. CHAVAN: No. It is no use merely trying to dramatise the issue. I would request my hon. friend from Haryana not to try to dramatise these things.

MR. SPEAKER: We were talking about cross-breeding of cattle in Haryana a little while ago.

SHRI Y. B. CHAVAN : So that is one aspect.

The second aspect is concerning proprietary rights to those refugees who have come from the other side. Really speaking, the question is about giving them permanent proprietory rights over those lands. That is a matter of which the Jammu and Kashmir Government are seized. They are considering a Bill about this particular matter. It had been referred to a select committee and I think it has come back with a report. Some legal points are involved about which they are taking the view of the Attorney-General.

I can say what, really speaking, the issue is. The Jammu and Kashmir Government has taken the position that this cannot be treated as evacuee property because these people have moved to that area which we still claim as our own area. Therefore, it cannot be evacuee property. If at all this land is to be handed over to these people with permanent proprietary rights, it will have to be acquired. This particular matter, therefore, is under consideration. Unfortunately, Sheikh Abdullah, quite inconsistent with his reputation as a secular man, has tried to communalise the issue. That is a very unfortunate part of it. That was why I said it was deplorable.

SHRI BALRAJ MADHOK (South Delhi) : The hon. Minister has made a wrong statement. They have not gone to the Pakistan—occupied area ; they have gone to Pakistan.

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, मेरे प्रश्न का जो मुख्य भाग था उसके ऊपर गृह मन्त्री जी फिर चुप रह गये। यह शेख अब्दुल्ला के द्वारा जो खूनी क्रान्ति की धमकी दी गई हैं और कश्मीर और पाकिस्तान के नौजवानों का जो उन्होंने आवाहन किया हैं और उसका मुख्य आधार है गजेन्द्रगडकर कमिशन की रिपोर्ट तो मेरा कहना यह है कि गजेन्द्रगडकर कमिशन की रिपोर्ट जो इस प्रकार के तीन निष्पक्ष व्यक्तियों ने दी है भारत सरकार की उसके सम्बन्ध में क्या प्रतिक्रिया है और भारत सरकार उस सम्बन्ध में क्यों चुप है ?

SHRI Y. B. CHAVAN : It is not a question of the Government of India being silent or not being silent about certain things. This Commission was appointed by the Government of Jammu and Kashmir. Naturally, in this matter, it is not right for the Government of India to rush with their views.

SHRI N. R. LASKAR (Karimganj) : There is no doubt about one fact, that Sheikh Abdullah is today an utterly frustrated man in India.

SHRI Y. B. CHAVAN : In India.

SHRI N. R. LASKAR : This has been more so because all of his attempts to force the Government of India to talk with him on the basis that Kashmir is not an integral part of India has completely failed. But one thing which is disturbing is that in the recent speech which he made, as the hon. Minister rightly said, he has communalised the entire issue. I would like to know whether the Government is taking any step whatsoever so that he cannot spread communalism between people and people in that valley.

SHRI Y. B. CHAVAN : I have already explained about the action to be taken in this matter. The only thing which we can do, we should do, is to keep a close watch and make a proper assessment of the matter. Ultimately, whatever action has to be taken will have to be considered not in isolation of an individual, Sheikh Abdullah, but of the effect it will have on the situation in the Kashmir valley itself.

SHRI A. SREEDHARAN (Badagara) : The hon. Home Minister has advised us not to dramatise the situation, and I do not want to dramatise it also, but this issue was raised on the floor of the House on a previous occasion, when the strong Home Minister of India stated that he was watching the situation in Kashmir closely and persistently, and he was watching Sheikh Abdullah also, and he gave an assurance he was doing that. In the phraseology of a great author, his assurance came like the roar of a tiger, only to disappear like the quail of a snake. Here is a statement by Sheikh Abdullah. I am

not worried merely about the law and order problem. I am worried about the image of this Government. When the Image of this Goverument is put forward before the entire world, we are all one, that is how I feel about it. Here is a man who calls this Government a worthless Government, and only a docile Government run by a superannuated political party can tolerate it.

My qnestion is this. Sheikh Abdullah wants to create an explosive situation. He has given a communal twist, and this is not merely a problem of Kashmir, it is a problem of the people of India. To face it merely from the point of view of law and order, I donot think is the proper solution. A popular movement has got to be built up in Kashmir to face it. In view of this fact, will the Home Minister take steps to send an all-party parliamentary delegation to Kashmir to popularise the issue that people have got to be careful about this communal twist ?

SHRI Y. B. CHAVAN : The hon. member started with a very brave stand, and I thought he was going to make some revolutionary suggestion, but ultimately he brought a rat out of a mountain. He talked of tigers and snakes. He seems to be fond of snakes. But apart from that, as I have said, the only suggestion that he made was, which is certainly very indisputable, that to meet the situation there should be some popular movement. I entirely agree with him that there should be a popular movement about it, and if hon. members want to take any deputation, certainly I will give them all facilities.

SHRI A. SREEDHARAN : My question was whether the Government of India was going to sponsor a delegation. I am an individual. If I want to go, I do not need your permission to go there.

**श्री ओम प्रकाश त्यागी** (मुरादाबाद) : अध्यक्ष महोदय, भारतवर्ष में शेख अब्दुल्ला और काश्मीर से भी ऊपर जो महत्वपूर्ण विषय है वह है इस देश की एकता, सुरक्षा । अगर सरकार किसी भी मूल्य पर इनको बेचनी है या इन पर समझौता करती है अथवा सिर झुकाती है, तो मैं समझता हूँ कि यह इस देश के संविधान और जनता के साथ विश्वासघात है । यह दोनों ही चीजें काश्मीर में शेख अब्दुल्ला द्वारा खतरे से पड़ चुकी हैं । इस समय काश्मीर में दो तरफ से गर्मी आ रही है । एक ओर जम्मू में एजिटेशन है और दूसरी ओर शेख अब्दुल्ला है । इस देश की एकता और सुरक्षा के दृष्टिकोण से हमारी गवर्नमेंट प्रयास कर रही है । उसने काश्मीर घाटी में जो नेशनल इंटेग्रेशन कमेटी की मीटिंग की और जो अनलाफुल ऐक्टिविटीज बिल पास किया, वह केवल इसी उद्देश्य की पूर्ति के लिए ही किया । उस मीटिंग में निश्चय किया गया था कि मस्जिद, मन्दिर गिरजा व गुरुद्वारों को राजनीतिक उद्देश्य की पूर्ति के लिये प्रयोग न करने दिया जाय । परन्तु आज कल यह देखा जा रहा है कि इस समय मस्जिदों, मन्दिरों, गिरजों और गुरुद्वारों का इस्तेमाल कम्यूनल एन्ड्स के लिये किया जा रहा है । अभी ईद के दिन वहां जामा मस्जिद में मीटिंग हुई और उस धार्मिक सभा में शेख अब्दुल्ला ने इस तरह का भाषण दिया है । भाषण में क्या कहा है, यह बात अलग है लेकिन जो आपने कहा है कि देश में मस्जिदों, मन्दिरों, गिरजों और गुरुद्वारों का इस्तेमाल इस तरह की बातों के लिए नहीं किया जायेगा, उस के विरुद्ध उनका इस्तेमाल किया गया है ।

मैं कहना चाहता हूँ कि शेख अब्दुल्ला का उद्देश्य है स्वतन्त्र काश्मीर का नवाब बनना । उन्होंने पहले अमरीका की शरण ली और फिर यहां का पासपोर्ट लेकर गये और चाइना की शरण ली । उसमें वह फेल कर गये । अब उन्होंने मस्जिदों में साम्प्रदायिकता की शरण ली है, जिससे वहां पर साम्प्रदायिक भावनायें भड़का कर वह अपने उद्देश्य की पूर्ति कर सकें । शेख अब्दुल्ला की बिल्ली अब थैले से बाहर आ गई है, उनका स्वरूप सामने आ चुका है क्योंकि अब तक सेकुलरिज्म की आड़ लेकर उन्होंने अपने को देशभक्त साबित करना चाहा । लेकिन मैं उनके भाषण की ओर इशारा करना चाहता हूं । उन्होंने दो तीन खतरनाक बातें

[श्री श्रोम प्रकाश त्यागी]

कही हैं। इस देश में श्रय्यूब साहब को मसीहा बताते हुए यह बात प्रकट की है कि उनका क्या इरादा है और इस देश में पाकिस्तानी नौजवानों की भांति काश्मीर में विद्रोह करने के लिए एक नई हिंसात्मक आन्दोलन की प्रेरणा दी है। दूसरे उन्होंने गजेन्द्र गडकर कमिशन की रिपोर्ट का आधार लेकर हिन्दू मुसलिम कम्यूनल रायट्स कराने का एक बहुत बड़ा संकेत दिया है, और कहा है कि या तो आप गजेन्द्र गडकर रिपोर्ट को कोल्ड स्टोरेज में डाल दें और उसे क्रियात्मक रूप न दें, नहीं तो यहाँ कम्यूनल रायट्स होंगे और खून बहेगा।

इस लिये मैं सरकार से पूछना चाहता हूँ कि क्या सरकार शेख अब्दुल्ला की स्पीचों को देखते हुए और अनलाफुल ऐक्टिविटीज बिल और नेशनल इंटेग्रेशन काफरेंस से पास किए हुए प्रस्तावों का ध्यान करते हुए शेख अब्दुल्ला को और अधिक बाग लगाने की अनुमति देगी।

दूसरा प्रश्न यह है कि कोहली कमिशन गृह मन्त्री के आदेश पर बना, उसने रिपोर्ट दी, वहां हिन्दुओं का एजिटेशन हुआ पार्वती लड़की के सम्बन्ध में। उस कोहली कमिशन की रिपोर्ट को रद्दी की टोकरी में डाला जा चुका है। मैं कहना चाहता हूँ कि वह लोग बाहर के आदमी नहीं हैं, विस्थापित काश्मीर के ही लोग हैं, चाहे वह हिन्दू हों या मुसलमान। सारे भारतवर्ष में आपने विस्थापितों के साथ यह व्यवहार किया है कि जो लोग यहां से पाकिस्तान चले गये उन की सम्पत्ति आप ने विस्थापितों को दे दिया, चाहे वह हिन्दू हो या मुसलमान। मैं जानना चाहता हूं कि गजेन्द्र गडकर कमिशन रिपोर्ट के आधार पर क्या आपने काश्मीर की स्टेट गवर्नमेंट को कोई राय दी है जिससे वह उसको क्रियात्मक रूप दे ताकि काश्मीर के दोनों अंगों के साथ समानता का व्यवहार हो सके? अगर आपने इस तरह की सम्मति काश्मीर गवर्नमेंट को नहीं दी तो क्यों नहीं दी?

SHRI Y. B. CHAVAN: I have already replied to most of the Points that the hon. Member has raised and I shall try to repeat one or two points. He asks whether we are taking any action on the recommendations of the National Integration Council which held its meeting in Srinagar on the use of temples, churches, mosques, etc. The hon. Member is probably aware that such a Bill had been introduced in the House and it was referred to the Select Committee and the Select Committee had submitted its report during the last few days and it will be considered in Parliament. He has asked me about the Unlawful Activities Bill. There is some legal doubt whether it could be made applicable to Kashmir. We are introducing another Bill to make this point clear.

This is about the legal facts: whether these things should be made use of against any particular organisation or individual is a matter of judgment, as I said.

About the Gajendragadkar Commission, again I would like to say that this was not appointed at the instance of the Government of India or the Home Minister. This Commission was appointed by the Jammu and Kashmir Government itself.

MR. SPEAKER: Shri Madhu Limaye.

**श्री देवेन सेन** (आसनसोल): अध्यक्ष महोदय, मैंने एक प्रस्ताव दिया था......

MR. SPEAKER: Order, order. I would not answer the notices on the floor of the House. (*Interruption*).

**श्री देवेन सेन**: यह नहीं बताया गया कि उसको आपने रिजेक्ट कर दिया है या नहीं। आज बंगाल में स्थिति क्या है, इसके बारे में कुछ तो जानकारी मिलनी चाहिए......

MR. SPEAKER: It is not proper. I would not answer any notices given. Will you kindly sitdown? I would not answer any notices.

**श्री देवेन सेन**: मेरा प्रस्ताव रद्द कर दिया गया है या नहीं, इसके बारे में कुछ भी खबर नहीं दी गई है।

MR. SPEAKER : I cannot answer. So many notices are given. If I have to answer them, I will have to answer them the whole day. (*Interruption*). It is not proper. So many notices are given to me and if I am to answer everything here, where will it lead to ? I do not know.

श्री मधु लिमये (मुंगेर) : आपको बताना चाहिए ।

MR. SPEAKER : बताना भी नहीं चाहिए । Not on the floor of the House. It is wrong : it is totally wrong.

SHRI H. N. MUKERJEE *rose*—

MR. SPEAKER : Why don't you see me in my Chamber ? I would like to here you, and I would like to have your valuable advice. You are a very senior Member and the Deputy Leader of a party. I would like to have your guidance but not on the floor of the House.

SHRI H. N. MUKERJEE : I am grateful for what you say. Please listen to my submission at least for a change, because I do find —(*Interruption*).

MR. SPEAKER : What can I do ? I cannot deny.

SHRI H. N. MUKERJEE : If you hear me because you think you should hear me, I am ready to say, but if you hear me under a sense of grievance or that I am trying to take advantage of my being a senior Member of the House............ (*Interruption*).

MR. SPEAKER : It is not for Shri Mukerjee alone ; I am speaking for the whole House. It is not for Shri Mukerjee alone ; I am speaking for all the senior Members. Further, some of the new Members may not know the procedure and the rules. But all of you, senior Members at least know ; you have been here for 15 years. I would like to know from you, senior Members, what will be the position if every point that is not allowed and not included in the agenda is allowed to be raised on the floor of the House. And if I allow it for one Member, whether it is for Mr. Ranga or Mr. Vajpayee or Mr. Mukerjee, then, how can I disallow it for any other Member ? What will be the fate of the Speaker, whoever is in the Chair ? What will be the fate of the Speaker ? That is what I want to know ; please enlighten me.

SHRI H. N. MUKERJEE : I know, generally speaking, when you intimate to us that something has been disallowed in your pleasure, at least I make it a point not to mention it in the House. But occasionally there are exceptional circumstances. Even earlier in the House, in the previous Parliament, occasionally......... (*Interruption*).

MR. SPEAKER : It is not one occasion or for one Member. It is in respect of 520 Members and 520 occasions, for each Member.

SHRI H. N. MUKERJEE : I am not answerable to my brethren. I am not my brother's keeper. I cannot be answerable to them. But in West Bengal...

MR. SPEAKER : That is what I disallowed specifically. You are raising it. I think it is out of order here. But I am not able to say so to senior Members. You are putting me in a terribly embarrassing position.

SHRI H. N. MUKERJEE : I would not refer to it, to what is happening in West Bengal ; the Home Minister said the other day that the Government of India is not an adviser of the Governor, but I find reports in the papers about the Central Government experts giving advice....

MR. SPEAKER ; I am not allowing it. I do not want this to be raised.

SHRI H. N. MUKERJEE : Well, if you do not allow, naturally we have to sit down.

SHRI NAMBIAR (Tiruchirappalli) : The West Bengal Legislature is going to meet at 3 p.m. today, and we do not want to have any trouble in relation to it. That is why we want to say. (*Interruption*).

MR. SPEAKER: Order, order. Shri Madhu Limaye.

---

12.44 hrs.

## QUESTION OF PRIVILEGE

### Evidence of certain Iron and Steel Department Officials before Public Accounts Committee

**श्री मधु लिमये (मुंगेर)** : मैं निम्न प्रस्ताव सभा के सामने रखना चाहता हूँ :

> "That the question of privilege against Shri N. N. Wanchoo, former Secretary, Department of Iron and Steel, and Shri S. C. Mukerjee, then Deputy Iron and Steel Controller, for allegedly giving false evidence before the Public Accounts Committee, be referred to the Committee of Privileges."

आज मैं जो मसला उठा रहा हूँ वह बहुत असाधारण है। शायद हमारी पार्लियामेंट के इतिहास में इस किस्म का कोई दूसरा उदाहरण नहीं है और मुझे पूरी उम्मीद है कि इस पर आवश्यक गम्भीरता से यह सभा विचार करेगी।

आज का मेरा प्रस्ताव किसी मंत्री के खिलाफ नहीं है बल्कि दो बड़े अफसरों के खिलाफ है जिन्होंने पार्लियामेंट के दो सदनों को तथा उनकी पब्लिक एकाउन्ट्स कमेटी को गुमराह किया।

कुछ अकाट्य सबूतों के आधार पर मैं उस समय के इस्पात सेक्रेटरी श्री वांचू और भूतपूर्व डिप्टी स्टील कंट्रोलर श्री एस० सी० मुखर्जी के खिलाफ इलजाम लगाना चाहता हूं कि उन्होंने झूठा और गुमराह करने वाला सबूत तैयार किया और इस पार्लियामेंट की सब से महत्वपूर्ण कमेटी के सामने पेश किया।

स्टील बार्टर और पूर्व-आयात सम्बन्धी मामलों में, जिसमें कुप्रसिद्ध अमीचन्द प्यारेलाल, राम कृष्ण कुलवन्त राय तथा उनसे सम्बन्धित फर्में जुड़ी हुई थीं, श्री वांचू ने, श्री मुखर्जी की हाजिरी में, झूठी शहादत दी।

पब्लिक एकाउंट्स कमेटी की उप-समिति ने वित्त मन्त्रालय से पूछा था कि इस तरह के इस्पात के आयात के बारे में जो सुझाव इस्पात मन्त्रालय के द्वारा रखा गया था, उसके साथ अपनी सहमति उन्होंने किन शर्तों पर प्रकट की थी।

वित्त मंत्रालय के संयुक्त सचिव ने कहा था कि हमने दो शर्तें रखी थीं :

(1) निर्यात के बारे में निश्चित करार होना चाहिए तथा बैंकों से यह आश्वासन मिलना चाहिए कि इस निर्यात से जो विदेशी मुद्रा मिलेगी, वास्तव में भारत में भेजी जायेगी ; और

(2) ये फर्म पंद्रह प्रतिशत बैंकों को गारंटी देगी।

"निर्यात सम्बन्धी निश्चित करार" का मतलब उन्होंने बताया कि "विदेशी खरीदने वाले के साथ करार" से था।

इस जानकारी के आधार पर पब्लिक एकाउन्ट्स कमेटी ने श्री वांचू से गवाही ली जो उन दिनों में इस्पात सचिव थे। कमेटी ने पूछा कि क्या उपरोक्त शर्तों को स्टील कंट्रोलर ने ठीक तरह समझ लिया था। श्री वांचू ने जो कहा, वह मैं संक्षेप में जैसा आपने कहा, पढ़ रहा हूँ :

> The instructions of the Ministry left some room for different interpretations. I feel the instructions of the Ministry were not as clear as they ought to have been on this particular point, *viz.*, what was intended. The Sub-Committee enquired if there was any misunderstanding on this point between the Economic Affairs Department and the Ministry of Iron and Steel. The Secretary, Ministry of Iron and Steel stated, "I would not say that. The Ministry of Iron and Steel do not seem to have translated the instructions of the Economic Affairs Department in clear and unambiguous terms."

इसी शहादत की वजह से पी० ए० सी० गलतफहमी में पड़ी और उसने निम्न प्रकार अपनी पचासवीं रिपोर्ट के 62 पृष्ठ पर अपनी राय व्यक्त की :